

By e-mail/special messenger  
THE GAUHATI HIGH COURT AT GUWAHATI  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-38/95/3720/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓  
Shri Alokeswar Bhattacharyya,  
District & Sessions Judge,  
Darrang, Mangaldoi.

Dated Guwahati the 10<sup>th</sup> July, 2018.

Sub: **Commuted Leave.**

Ref:- Your letter No. DJ(D) 3635 dtd. 29.06.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Commuted Leave for a period of 20 (twenty) days w.e.f. 30.06.2018 to 19.07.2018, with head quarter leave permission has been granted / ~~rejected~~, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam. Further, you have been allowed to hand over charge of Office and Court of District & Sessions Judge to the Addl. District & Sessions Judge (FTC), Darrang, Mangaldoi.

Yours faithfully,


  
**JOINT REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-60/2008/ 3721 /A, dated. 10.07.18

Pew

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A copy of duly filled in leave application in prescribed format of the concerned officer is enclosed herewith for necessary action from your end.



**JOINT REGISTRAR (VIGILANCE)**